

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No 317/92

Text of fax message:

DATE OF DECISION 10.2.94

Shri S.R. Swami Petitioner

Shri Y.R. Singh Advocate for the Petitioners

Versus

Union of India and others. Respondent

Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M.S. Deshpande, Vice Chairman.

The Hon'ble Shri

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(M.S. Deshpande)
Vice Chairman.

NS/

(11)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No.317/92

Shri S.R. Swami.

... Applicant.

V/s.

Union of India through
The Secretary
Department of Posts
Dak Bhavan,
Sansad Marg.,
New Delhi.

Chief Post Master General
Maharashtra Circle
Bombay.

Sr. Supdt. of Post Office
Thane Central Division
Thane.

... Respondents.

CORAM: Hon'ble Shri Justice M.S. Deshpande, Vice Chairman.

Appearance:

Shri Y.R. Singh, counsel
for the applicant.

ORAL JUDGEMENT

Dated: 10.2.94

(Per Shri M.S. Deshpande, Vice Chairman)

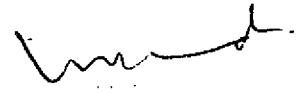
By the present application, the applicant seeks a declaration that the applicant is entitled to overtime allowance which had been paid to his counter parts as per rules together with market rate of interest on the arrears.

2. No factual position has been pleaded in the application and no claim has been made for any particular amount. The only grievance that has been made in the application is about discrimination with regard to payment of overtime allowance. In view of this position, Shri Singh who was heard for some time sought leave to withdraw this application, with liberty to file another application by setting out the detailed factual position.

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The application is disposed of with liberty
to file a fresh application. No order as to costs.


(M.S. Deshpande)
Vice Chairman

NS